

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:262
ANSWERED ON:22.02.2001
ANNUAL GENERAL MEETING BY COMPANIES
KIRTI (JHA) AZAD

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is mandatory for the companies to hold annual general meeting within 6 months from the date of closing of financial year;
- (b) if so, the details of companies which have violated the law; and
- (c) the action taken against such companies?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

- (a) Yes, sir. It is mandatory for the companies to hold annual general meeting within 6 months from the date of closing of financial year in terms of Section 166 read with sub-section (1) and Clause (b) of sub-section (3) of section 210 of the Companies Act, 1956.
- (b) & (c) Penal action is considered against the companies which violate the law. Prosecutions were filed in 71 cases under Section 168 for non-holding of annual general meeting during the financial year ended 31.03.2000.